

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE-CHENNAI
OA.No.184 of 2025 (SZ)**

BETWEEN

Ravula Brahmananda Reddy

... Applicant

Vs

Union of India & others

... Respondents

**REPLY AFFIDAVIT FILED ON BEHALF OF THE 1ST RESPONDENT
(MoEF&CC)**

Date: 29.06.2026

Place: Chennai



T.RAGHAVAN

Counsel for Respondent No.1 (MOEF & CC)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

**IN
ORIGINAL APPLICATION NO. 184 OF 2025**

IN THE MATTER OF:

RAVULA BRAHMANANDA REDDY

.....APPLICANT(S)

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENT(S)

**REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,
FORESTS & CLIMATE CHANGE (RESPONDENT No. 1).**

I, Dr. M. Thalamadai Karuppiiah working as Scientist-E in the Ministry of Environment, Forest and Climate Change having office at Hyderabad do hereby solemnly affirm and state as under:

1. That I, in the capacity of Scientist-E in the Ministry of Environment, Forest and Climate Change, am fully conversant with facts of the case and competent to swear this affidavit on behalf of the answering Respondent No.1.
2. That present application has been filed seeking compensation for environmental damage and consequential losses allegedly suffered by the applicants to their livelihood, agricultural activities, and property on account of the continuous discharge of untreated pollutants and chemicals from pharmaceutical units, namely M/s Sree Jaya Laboratories and M/s Vineet Laboratories, situated in Choutuppal Mandal, Yadadri Bhuvanagiri District, Telangana.



डा. तालमद करुप्पिया Dr. M. THALAMADAI KARUPPIAH
वैज्ञानिक 'ई' / Scientist 'E'
भारत सरकार/Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
उप कार्यालय, हैदराबाद/Sub Office, Hyderabad.
तेलंगाना/Telangana

3. That the answering Respondent is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.
4. Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution including issue involve in the instant matter.
5. That the Answering Respondent craves leave to file additional documents or information, if necessary, *pendente lite*.
6. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may be deemed fit and proper in the facts and circumstances of this case.

VERIFICATION:

Verified at Hyderabad on this the 19th day of June, 2026 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.



DEPONENT

डा. तालमदे करुप्पया / Dr. M. THALAMADAI KARUPPIAH
वैज्ञानिक 'ई' / Scientist 'E'
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Ministry of Environment, Forest and Climate Change
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